

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
(Criminal Appellate Jurisdiction)

**Cr. Appeal (DB) No. 512 of 2013**

**With**

**Cr. Appeal (DB) No. 386 of 2013**

Mahadeo Singh Munda and another ... .. Appellants  
[In Cr. A.(DB) No. 512 of 2013]

Arjun Singh Munda and others ... .. Appellants  
[In Cr. A.(DB) No. 386 of 2013]

**Versus**

The State of Jharkhand ... .. Respondent  
[In both cases]

(Through V.C.)

**CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR**  
**HON'BLE MR. JUSTICE RATNAKER BHENGRA**

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For the Appellant(s) :Mrs. Nivedita Kundu, Advocate  
[In Cr.A.(DB) No. 512 of 2013]  
Mr. Ashok Kumar Pandey, Advocate  
[In Cr. A.(DB) No. 386 of 2013]

For the State :Mr. Manoj Kumar Mishra, APP

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**Order No. 14/Dated: 6<sup>th</sup> September, 2021**

The office has placed these files before the Court for appropriate orders.

It is stated that due to typographical error the date of hearing of these criminal appeals is wrongly typed as 12<sup>th</sup> October, 2020 whereas these criminal appeals were heard on 12<sup>th</sup> August, 2021.

Office to prepare a fresh order with correct date of hearing.

Mr. Ashok Kumar Pandey, the learned counsel for the appellants states that the appellant No.3, namely, Shambhu Nath Singh Munda in Cr. Appeal (DB) No. 386 of 2013 has passed away and his wife has filed a petition for substitution.

Let the matters come up for hearing on 21.09.2021 on which date the application for substitution shall be considered by the Court.

**(Shree Chandrashekhar, J.)**

**(Ratnaker Bhengra, J.)**